

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) Yes, Sir. Government of Kerala in its memorandum for flood relief assistance presented in July, 1985 had requested the Union Government for financial assistance to the tune of Rs. 12 crores for the construction of 300 anti-disaster shelters in the state.

(b) The request of the State Government was not accepted since this is an item that should be provided for in the state plan.

**Scheme to Develop Kappad and Muzhappillangad Beach Resorts in Kerala**

598 SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of TOURISM be pleased to state :

(a) whether Government have any scheme to develop beach resorts in the State of Kerala;

(b) whether Government of Kerala has made any proposal to develop Kappad beach in Calicut district of Kerala where Vasco-da-Gama landed;

(c) if so, the details of measures to be taken for the development;

(d) whether Government have plan to develop Muzhappillangad beach in Cannanore district, Kerala; and

(e) if so, details thereof ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government of Kerala plan to construct 4 beach cottages, a restaurant, reception block, health club, swimming pool and cafeterias at the proposed Kappad Beach Resort.

(d) and (e) The State Government have also identified Muzhappillangad beach in

Cannanore District for development as a beach resort in 1987-88. No proposal however, has so far been received from the State Government.

**Opening of branches of Nationalised Banks in Andhra Pradesh**

599. SHRI KATURI NARAYANA SWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal to open more branches of nationalised banks in Andhra Pradesh; and

(b) if so, the details thereof including locations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Nationalised banks open branches at various centres on the basis of licences issued to them by Reserve Bank of India. Under the current branch licensing policy for the period April 1985 to March 1990 lead banks and State Governments have been requested to identify centres in accordance with the criteria laid down under the branch licensing policy. State Governments have been asked to forward the list of identified centres to the Reserve Bank of India after the centres are approved by the District Consultative Committees and the State Governments, Reserve Bank of India has further reported that Government of Andhra Pradesh have forwarded a list of 291 centres for opening branches by commercial banks. Reserve Bank of India has reported that it has not yet completed the security of these proposals and as such no centres have yet been allotted so far to any of the nationalised banks in Andhra Pradesh under the current branch licensing policy.

**Excise duty outstanding against Manufacturers**

600. SHRI K. RAMAMURTHY : Will the Minister of FINANCE be pleased to state :